

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.99/Chd/Pb/2018

In the matter of:

Pheonix Arc Pvt.Ltd..

...Petitioner

Vs.

Jindal Cotex Ltd.

...Respondent

Present: Ms.Divya Sharma, Advocate for the petitioner.
Mr.Akaant Kumar Mittal, Advocate for the respondent

Learned counsel for the respondent seeks a weeks' time for filing reply. Learned counsel for the petitioner submits that the matter for one time settlement is under consideration and it all depends upon whether the respondent makes upfront payment by 07.08.2018.

List the matter for arguments on 07.09.2018 and the respondent is granted another opportunity in view of the aforesaid submissions for filing reply, if any, at least 3 days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

Aug 02, 2018
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